

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

Item 24

**IA No. 1553/22 In
CP(IB) No. 394/Chd/Pb/2019
(Disposed of)**

Under Sections 9, IBC 2016

In the matter of:-

Sardar Trading Co.

...Petitioner/ Operational Creditor

Vs.

Amarprakash Rice Exports Pvt.Ltd

...Respondent/ Corporate Debtor

Present through Video Conferencing:

Mr. Aditya Jain, Advocate with Ms. Kanam Jain, Advocate for the applicant in IA No. 1553/2022.

Mr. Viren Sharma, Advocate for the respondent in IA No. 1553/2022.

IA No. 1553/2022

It is pointed out by learned counsel for the respondent that the present IA has been moved in CP(IB) No. 394/Chd/Pb/2019, which has already been withdrawn by learned counsel for the applicant and it is not maintainable in the present form. Upon this, it is stated by learned counsel for the applicant that he may be permitted to withdraw the present application on this technical ground and let the same be filed on the same cause of action in *CP(IB) No. 169/Chd/Pb/2021 titled as Raj Kumar Singla Vs. Amarprakash Rice Exports Pvt. Ltd.* Keeping in view the statement made by learned counsel for the applicant, the present application is dismissed as withdrawn with liberty aforesaid.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**

November 16, 2022

SM

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